

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Divison Bench)**

**Item No.-508**  
IB-677/ND/2022

**IN THE MATTER OF:**

State Bank of India

.....Applicant

**Vs.**

Shakuntala Devi

.....Respondent

**SECTION**

U/s 95 IBC

**Order delivered on 04.06.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Smriti Nair, Adv

For the Respondent :

**ORDER**

Ld. Counsel on behalf of Petitioner is present and submitted that the application for transfer of this matter from this Bench is still pending before the Hon'ble President and the next date of hearing is on 07.06.2024 and therefore, sought adjournment. In view of this, list this matter on **26.07.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)  
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)  
MEMBER (J)**